

Order dated 12.3.03

Free copies of final
order dt. 12.3.03 issued
to counsel for both sides.

DS
27/03
S.O.D.

None appeared for the applicant nor the applicant is alive to pursue the matter. However, Shri S. Ray, Panel Counsel for the Railways was present and heard. From perusal of records, I found that on 11.12.2000, Misc. application No. 943/00 (arising out of this O.A.) was filed by the wife of the deceased applicant for being substituted in place of her husband to pursue the matter. But that Misc. application also was not pressed and in view of this, the present original Application has become void and not capable of being pursued further. Shri Ray pointed out that the applicant being no longer alive and the M.A. 943/00 filed by her wife for substitution having not been decided, ~~it would~~ this O.A. should not be adjudicated any further because of the above legal infirmity. Agreeing with the said view as pointed out by Shri Ray, I dispose of this O.A. for not being prosecuted. No costs.

[Signature]
Vice-Chancellor